

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMED BAD

OA/TA/MA/RA/C.A. NO.

OA/396/93PCU Karamte
APPLICANT(S)Mr MD Rana
COUNSEL

VERSUS

UO/18/93

RESPONDENT(S)

COUNSEL

DATE	Officer Report	Orders
27-9-93		As per the order of Hon'ble court dt-25-8-93, rejoinder is not filed, therefore the matter may be fixed for final hearing after Dec. 1993 on priority basis. For this purpose the matter is adj. to 15-12-93. Pain 1/c Registrar
30/8/93	REPLY FILED	by Mr. AKJ [unclear] resp. Adv on 29/8/93.
19/10/93	RPAD recd from respo. no 1	filed in OA/311/93
27/10/93	RPAD recd from respo no 2	filed in OA/397/93
15-12-93	Reply filed. Rejoinder not filed. As per Practice Rules this matter may be placed in DCFH.	P 1/c Registrar
28/2		

01/396/93

DATE	OFFICE REPORT	ORDERS.
27-7-93		<p>Notice pending admission returnable on 17-8-93. Mr. Kureshi waives service on Mr. Rana on furnishing a copy of the O.A. to him. No interim relief is granted at this stage as it is stated that the question being one time-bound promotion, the promotion of juniors to the applicant will not mar the prospects of the applicant if it is ultimately found that the applicant was also entitled to get one time-bound promotion.</p> <p><i>AK</i></p> <p>(V. Radhakrishnan) Member (A)</p> <p><i>7</i> (N.B. Patel) Vice-Chairman.</p>
17/9/93		<p>Adjourned to 25th August, 1993 at the request of Mr. Akil Kureshi to enable him to file reply.</p> <p><i>AK</i></p> <p>(V. Radhakrishnan) Member (A)</p> <p><i>7</i> (N.B. Patel) Vice-Chairman</p>
25.8.93	<p><i>Res. with</i> <i>Reply</i> <i>not</i> <i>filed</i> <i>Am Rev.</i> <i>23/8/93</i></p> <p>Placed from N.C.H. notice issued to both counsels on 06.8.93 <i>Am Rev.</i> <i>24/8/93</i></p>	<p>Reply filed by Mr. Kureshi may be taken on record. Admitted. Rejoinder may be filed latest by 27.9.1993. The matter may be placed for final hearing on a priority basis, but not before the end of December, 1993.</p> <p><i>AK</i></p> <p>(V. Radhakrishnan) Member (A)</p> <p><i>7</i> (N.B. Patel) Vice Chairman</p>

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD**

O.A.No. 396/93

Ahmedabad this the 29th day of September, 1999.

**Hon'ble Mr. V.Ramakrishnan, Vice Chairman
Hon'ble Mr. A.S. Sanghavi, Judicial Member**

VERSUS

1. Union of India,
Notice to be served through
The Post Master General
Department of Post,
Khanpur, Ahmedabad.
2. The Superintendent of Post Offices,
Junagadh Division, Junagadh,
Gandhidham. Respondents.

By Advocate: Mrs. P.J.Davawala.

ORDER (Oral)

Hon'ble Mr. V. Ramakrishnan, Vice Chairman.

Mr. Rana is not present. He was not present on the last occasion also. Mrs. Davawala present. The OA is dismissed for default.

(A.S. Sanghavi)
Member(J)

Dear Sir
(V.Ramakrishnan)
Vice Chairman

V_{tc}

CENTRAL ADMINISTRATIVE TRIBUNAL, DELHI

Application No.

081/396/93

of 19

Transfer Application No.

Old Writ. Pet. No.

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated: 04-11-99

Countersigned.

Section Officer/Court Officer.

Printed on one side

Signature of the Dealing Assistant

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD

CAUSE TITLE

08/396/93

NAME OF THE PARTIES

P.H. Kessar

VERSUS

U.O.I. & Oss.

SR. NO.

DESCRIPTION OF DOCUMENTS

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02. O.O. att. Reply

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03. O.O. att. 29-09-99

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